

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 26/07/2018**

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**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : CA/198/IB/2018**  
**PETITION NUMBER :**  
**NAME OF THE PETITIONER(S) : Universal Solutions Of America LLC**  
**NAME OF THE RESPONDENT(S) : The Travancore Cements Ltd**  
**UNDER SECTION : 9 RULE 6**  
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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**REPRESENTATION BY WHOM**  
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*Counsel of the Applicant*

*Adv. RIJI RAJENDRAN*



**ORDER**

Counsel for applicant present. Counsel for respondent was called absent. In the previous hearing also there was no representation on behalf of the respondent. Counsel for Applicant stated that as per the directions of this Tribunal dated 17.07.2018 another communication was sent to the respondent informing the date of hearing for his appearance and for making submissions. It appears that the respondent is not evincing any interest in this matter. Respondent is proceeded ex-parte. At request of Counsel for Applicant, time is enlarged for hearing submissions. **Put up on 06.08.2018.**

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**(S VIJAYARAGHAVAN)**  
**Member (Technical)**

*-sd-*  
**(K ANANTHA PADMANABHA SWAMY)**  
**Member (Judicial)**